

**Central Administrative Tribunal  
Principal Bench, New Delhi**

C.P. No.428/2018 in O.A. No.3171/2015

Monday, this the 29<sup>th</sup> day of April 2019

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman  
Hon'ble Ms. Aradhana Johri, Member (A)**

Kanwaljit Deol  
Wife of Shri S B Deol, IPS (Retd.)  
Aged about 64 years  
Resident of A-78, NSG SAS Ltd.  
Builders Area, Pocket P 6  
Greater Noida – 201310  
District Gautam Buddha Nagar (UP)

..Applicant  
(Mr. Vinod Zutshi, Advocate for Mr. S N Kaul, Advocate)

Versus

Mr. Rajiv Gauba, IAS  
Home Secretary  
Govt. of India  
Ministry of Home Affairs  
North Block, New Delhi

..Respondent  
(Ms. Kiran Ahlawat, Advocate and Mr. S S Sejwal, Law Officer)

**O R D E R (ORAL)**

**Justice L. Narasimha Reddy:**

This contempt case is filed alleging that the respondents have not implemented the order dated 11.12.2017 passed by this Tribunal in O.A. No.3171/2015. The respondents filed counter affidavit, as well as compliance affidavit. It is stated that W.P. (C) No.7169/2018 was filed before the Hon'ble Delhi High Court against the order in the O.A. and through an order dated 13.07.2018, the High Court directed that the amount, as indicated

in the O.A., be deposited with the Registry within two weeks from the date of the order. It is also stated that the amount, as directed by the High Court, has been deposited with the Registry, by the Arunachal Pradesh Government and the National Human Rights Commission. This being the case, we find it inappropriate to continue this contempt case. The compliance, if at all, would be that of order of the High Court.

2. We, therefore, close the contempt case leaving it open to the applicant to pursue remedies before the High Court.

There shall be no order as to costs.

**( Aradhana Johri )**  
**Member (A)**

**( Justice L. Narasimha Reddy )**  
**Chairman**

**April 29, 2019**  
**/sunil/**